

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.2082 of 2020**

Raju Nishad ..... ... Petitioner  
Versus  
1. The State of Jharkhand  
2. Shitla Prasad Singh .... .... Opposite Parties

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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**  
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For the Petitioner : Mr. Ranjan Kumar, Advocate  
For the State : Mr. V.N. Roy, A.P.P.  
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03/20.07.2020 The present anticipatory bail application is taken up today through Video conferencing.

Heard the learned counsel for the parties.

The petitioner is apprehending his arrest for the offence punishable under Sections 147, 148, 149, 341, 323, 326, 379, 384, 427, 504 and 506 of the Indian Penal Code.

The learned counsel for the petitioner submits that the petitioner has been falsely implicated in the present case and has not committed any offence as alleged in the first information report. It is further submitted that similarly situated co-accused persons, namely, Upendra Kumar Nishad and Bhola Nishad @ Bhola Sahni have already been granted anticipatory bail by a Bench of this Court vide order dated 12<sup>th</sup> June, 2019 passed in A.B.A. No.3224 of 2019. Hence, the petitioner may be given privilege of anticipatory bail.

The learned A.P.P. opposed the petitioner's prayer for anticipatory bail.

Having heard learned counsel for the parties and keeping in view that aforesaid two co-accused persons have already been granted anticipatory bail by a Bench of this Court, I am inclined to grant anticipatory bail to the petitioner. Accordingly, the petitioner above named, in the event of his arrest/surrender by 6<sup>th</sup> August, 2020, shall be released on bail on furnishing bail bond of Rs.20,000/-(Rupees Twenty Thousand) with two sureties of the like amount each to the satisfaction of the court of Judicial Magistrate 1<sup>st</sup> Class, Dhanbad in connection with Tisra P.S. Case No.88 of 2018, subject to the condition as laid down under Section 438(2) Cr.P.C.

**(Rajesh Shankar, J.)**